

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3553
TO BE ANSWERED ON 04.04.2022**

ALLOCATION OF CAPTIVE MINES TO RINL

3553. Shri Prabhakar Reddy Vemireddy

Will the Minister of **COAL** be pleased to state:

- (a) whether Government is emphasizing on Atma Nirbhar Bharat to make the country self reliant in all sectors;
- (b) whether the Ministry plays a very crucial role in making Atma Nirbhar Bharat a reality;
- (c) whether it is obligatory on part of the Ministry to provide coal to steel, power and other companies in public sector to make them Atma Nirbhar;
- (d) if so, the reason for not allocating captive mines to RINL; and
- (e) whether it hampers the very core objective of Atma Nirbhar Bharat?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): Yes, Sir.

(b): Yes, Sir.

(c): No, Sir. Coal is provided to steel, power and other companies in public sector through Linkage/e-auction/ State Nominated Agency (SNA).

(d) & (e): Rabodih OCP coal mine was allotted to RINL in accordance with the provisions of Section 5(1) of the Coal Mines(Special Provisions) Act, 2015 read with Rule 11 (10) of the Coal Mines(Special Provisions) Rules, 2014 for 'Production of Iron & Steel'. Subsequent to Cabinet Committee on Economic Affairs' (CCEA) 'in-principle' approval to strategic sale of Government of India's existing 100% paid up equity shareholding in RINL, allotment of Rabodih OCP coal mine has been cancelled. Rabodih OCP coal mine has been offered in auction for the purpose of sale of coal and 3 technically qualified bids have been received. RINL may participate in the auction process for allocation of coal mines as conducted by Nominated Authority.
